GOVERNMENT OF TELANGANA GENERAL ADMINISTRATION DEPARTMENT

Circular Memo No.2122/GAD/2020

Dated:24.03.2020

Sub: COVID-19 - General Instructions - Issued - Regarding.

Ref: 1.G.O.Ms.No.45, GAD, dt.22.03.2020. 2.G.O.Ms.No.46, GAD, dt.23.03.2020.

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The following instructions are issued for strict compliance to control COVID-19.

- 1. Curfew shall be imposed from 7 PM to 6 AM every day till 31st March 2020. All the shops and establishment shall be closed by 6 pm every day so that people can reach their home by 7 pm.
- 2. If someone does not closed it by 7 PM, it should be closed immediately and legal action shall also be taken against them.
- 3. Movement of people should be restricted to 3km from their houses in Hyderabad. In other cities, a lesser limit can be imposed depending upon the size of the city.
- 4. List of persons who are put in home quarantine should be available on Collector's table. The process of Home Quarantine shall be monitored very strictly. GHMC, collectors of Rangareddy, Medchal and Hyderabad has to play key role in the monitoring as 75% of foreign returnees are from these districts. It is also directed to collect their passports under proper acknowledgement and give it back once their quarantine is over.
- 5. Any person having any emergency shall dial 100. Police department is requested to ensure that the caller is attended urgently. Police personnel shall be courteous while dealing with such emergency.
- 6. It shall be ensured that supply chain of essential services is not disturbed. The price of all essential commodities shall be monitored on daily basis. Where ever violators are found, they shall be booked under PD Act.
- 7. Essential items which are permitted in GO Ms 45, vehicles carrying those goods going outside the state and those coming into the State shall be allowed movement in the evening hours.
- 8. Hospitals, Clinics, and Medical Shops shall be allowed to function.
- 9. Collectors should report any issues arising in the District to the CS.
- 10. Collectors, Municipal Commissioners, Gram Panchayat Secretaries shall ensure sanitation in their respective areas.
- 11.Private Industries shall not cut wages or terminate employees during the lockout period. If required, call a meeting with them and ensure it.
- 12. Collectors shall inspect all Hospitals in the District and they shall ensure that they are functional by taking urgent repairs, like Oxygen Pipelines, Water Pipelines, Sewerage Lines etc.

- 13. Agricultural operations shall go on and officers are requested to not interrupt the same.
- 14.Irrigation works which are normally in remote areas may go on. Contractors shall take due precautions.
- 15.NREGS works shall continue.
- 16. The produce of the village shall be procured in the village itself. AEOs shall coordinate regarding the opening of IKP/PACS centres in the village itself. AEOs to identify suitable locations in the village. Farmers shall also be requested to bring their accounts details so that money can be transferred directly into their accounts.
- 17.It has been informed that 3500 vehicles are stranded at the borders of our State. They will need to be released in a staggered manner at night. CS and DGP, are requested to issue suitable directions in this regard. Vehicles which are stopped at various check posts shall be permitted to pass through tonight while exempting the toll tax as a onetime measure.
- 18. We are a democratic State and generally believe in self-discipline. However, if the system of present lockdown fails, it will lead to 24 hrs curfew. In this context, all Collectors and CPs/SPs should have a joint press conference to request all citizens to cooperate so that the necessity of imposing harsher restrictions and enforcement measures does not arise.
- 19.All Sarpanches, all Counsellors/Corporators should be directed to inform the arrival of any one from foreign countries immediately. They should be sensitised about the fact that non-reporting of persons who have come from abroad in the month of March will lead to endangering the lives of their own persons.

SOMESH KUMAR
CHIEF SECRETARY TO GOVERNMENT

To

The Special Chief Secretaries/Principal Secretaries/Secretaries/HoDs
The Director General of Police, Telangana, Hyderabad
All the Collectors & District Magistrates in the State
All the Commissioners of Police in the State
All the Superintendents of Police in the State
The Commissioner, Printing, Stationary & Stores purchases
The Commissioner & E.O Prl Secretary, I&PR Dept.

Copy to:

The P.S to Chief Secretary to Government The P.S to Secretary to Chief Minister The P.S to Chief Advisor to Government. SF / SC

// FORWARDED BY ORDER //

SECTION OFFICER